

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

212. IA/1954/2024 IN C.P. (IB)/138(MB)2024

**IN THE MATTER OF**

DLF Limited

VS

Twenty Five Downtown Realty Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 15.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Janak Dwarkadas (PH)

For the Respondent: Adv. Prateek Seksaria (VC)

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**ORDER**

With the consent of the parties adjourned to **03.09.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)